

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M.R. NIRMAN PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M.R. Nirman Private Limited
2.	Date of incorporation of Corporate Debtor	30.04.2007
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kolkata
4.	Corporate Identity Number / Limited Liability Identity Number of corporate debtor	U45400WB2007PTC115406
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA records: 287/3, East Sinthee Road, Kolkata, West Bengal, India, 700030
6.	Date of closure of Insolvency Resolution Process	12.11.2025
7.	Liquidation commencement date of corporate debtor	13.11.2025 (The order received by the Liquidator on 24.11.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Madhumita Karar Regn No: IBBI/IPA-001/IP-P-02491/2021-2022/13821
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Chatterjee International Centre, 17 th Floor, Flat No-13,33A, J.L Nehru Road, Kolkata-700 071 Email: madhumita@kgrs.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Chatterjee International Centre, 17 th Floor, Flat No-13,33A, J.L Nehru Road, Kolkata-700 071 Email: mnrnirmancirp@gmail.com
11.	Last date for submission of claims	24.12.2025 (Being 30 days from the receipt of Order of NCLT)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the M.R. Nirman Private Limited on 13.11.2025 (order received by the Liquidator on 24.11.2025).

The stakeholders of M.R. Nirman Private Limited are hereby called upon to submit a proof of their claims, on or before 24.12.2025 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

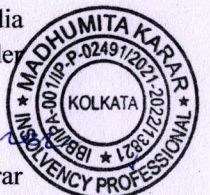
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Madhumita Karar

Madhumita Karar

Liquidator of M.R. Nirman Private Limited

IBBI Reg. No: IBBI/IPA-001/IP-P-02491/2021-2022/13821



Date: 28th November 2025

Place: Kolkata